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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

New Delhi, the 31st August, 1973.

NOTIFICATION  
INCOME TAX

No. 458 (F.No.404/1/73-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri P.N. Mehta, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri S.P. Gupta made under Notification No. 44 (F.No.404/43/71-ITCC) dated 17th February, 1971 is cancelled with effect from 1st September, 1973.

3. This Notification shall come into force with effect from 1st September, 1973.

Sd/-

( M.N. Nanbiar )

Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 458 (F.No.404/1/73-ITCC)

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